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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 26th September, 1975.

NOTIFICATION  
INCOME TAX

No.1099(F.No.404/116/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri M.P. Nair and P.A. Abraham who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri I.B. Bhasin and D.P. Sundaram made under Notification No.379(F.No.404/15/73-ITCC) dated 15th June, 1973 is hereby cancelled with effect from the date the officers in paragraph 1 take over charge as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date the officers in paragraph 1 take over charge as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.1099(F.No.404/116/75-ITCC)

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*Gujjar*  
(Gujjar Mal)

Officer on Special Duty

NO:CC/ITCC/1120/376/RSP/75